

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 5597**  
**TO BE ANSWERED ON 02<sup>nd</sup> APRIL, 2018**

**ISSUE OF IRON AND STEEL PRODUCTS IMPORT**

5597. SHRI C.S. PUTTA RAJU:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether it is true that Japan has taken India to the World Trade Organisation (WTO) against certain measures taken by the Government on imports of iron and steel products;
- (b) if so, the details thereof;
- (c) whether the WTO compliant measures, including anti-dumping duty used as Minimum Import Price is not compliant with global trade norms; and
- (d) if so, the details thereof?

**ANSWER**

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRI C. R. CHAUDHARY)

- (a) to (d) Japan has filed a complaint (DS518) against India's measures of Safeguard Duty imposed on certain iron & steel products, which Japan considers to be inconsistent with India's WTO obligations. Accordingly, Japan has requested the WTO Dispute Settlement Body to resolve the dispute under the panel procedures prescribed in WTO Dispute Settlement Understanding. However, Japan has not challenged the compatibility of the Minimum Import Price measure taken by India since this measure is no longer in force.

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